## GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:770
ANSWERED ON:08.08.2013
IMPLEMENTATION OF POWER PROJECTS IN ARUNACHAL PRADESH
Joshi Dr. Murli Manohar;Singh Shri Rajiv Ranjan (Lalan)

## Will the Minister of POWER be pleased to state:

- (a) whether a target for additional power generation of 38000 Mega Watt was set during the period from 2006-2009 in Arunachal Pradesh and memoranda were signed by various institutions in this regard;
- (b) if so, the details thereof along with the total number of such institutions to which work were awarded for achieving the said target;
- (c) whether any assessment regarding capacity and competence of the said institutions in the power sector was made while awarding the work to them; and
- (d) if so, the details thereof and the present status of implementation of the said projects as on date?

## Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) to (d): As per information available in Central Electricity Authority (CEA), the Government of Arunachal Pradesh has signed Memoranda of Understanding (MoUs) with various Institutions / Developers (public/private sector), in respect of hydro power projects (above 25 MW capacity), with an aggregate installed capacity of 41400.5 MW. The present status of implementation of these projects is enclosed at Annex.

As per the provisions of the Indian Constitution, `Water & Water Power` is a `State Subject` and therefore, allotment/award of Hydro power projects comes under the purview of the concerned State Government. Assessment of capacity and competence of Institutions / Developers in the power sector while awarding the work to them is also done by the State Government.